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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 80 (RE – 2013)/2009-2014
New Delhi, Dated: 30 April, 2014

Subject: Amendment in Notification No 22(RE-2013)/2009-14 dated 18th June, 2013 relating to export of edible oils.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 of the Foreign Trade Policy, 2009-2014 (as amended from time to time), the Central Government hereby amends with immediate effect Para 4 of Notification No 22(RE-2013)/2009-14 dated 18th June 2013 read with Notification No. 45 (RE-2013)/2009-14 dated 09.10.2013 relating to Sl. No. 92 of Schedule 2 of ITC(HS) Classification of Export & Import Items as under:

“4. Export of edible oils in branded consumer packs of upto 5 Kgs is permitted with a Minimum Export Price of USD 1100 per MT”.

2. Effect of this notification:

MEP on export of edible oils in branded consumer packs of upto 5 Kgs has been reduced to USD 1100 per MT. Earlier it was USD 1400 per MT.

(Pravir Kumar)
Director General of Foreign Trade

(Issued from F.No.01/91/180/774/AM10/Export Cell)